

[Dr. Katju]

Owing to pressure of other urgent business, it has not yet been possible to take up the Bill for consideration and, as things stand at present, there seems to be very little chance of the Bill being brought on the agenda within the few remaining days of this session. In any event, there is absolutely no chance of the Bill being passed by both Houses of Parliament during this session.

This House is also aware that the general elections to the Legislative Assemblies of the two States are now due. The President's Proclamation in regard to PEPSU will cease to be operative on the 26th March, 1954, and it is necessary that the elections should be held and the new Assembly constituted in that State in good time before that date. So also, in Travancore-Cochin, where the Legislative Assembly was dissolved on the 24th September last, it is necessary that the elections should be held and the new Assembly brought into being within six months from that date, that is, before the 23rd March 1954. In fact, but for the necessity to re-delimit constituencies in that State, general elections could have taken place much earlier. The Delimitation Commission has finished its work in these two States and it is understood that the electoral rolls for the new constituencies are also printed up and ready.

In these circumstances, Government have decided that the general elections in both these States will have to be conducted on the basis of the existing election law. It was hoped that it would be possible to get the Representation of the People (Amendment) Bill passed by both Houses of Parliament in sufficient time to run the general elections on the basis of the amended law; but unfortunately, this hope has not materialised. The elections will accordingly be held on the basis of the existing law and all necessary steps are being taken by the Election Commission and the State authorities, so that the elections in both the States are over by about the first week of March, 1954.

Shri S. S. More (Sholapur): May I seek some clarification, Sir? You will remember that when the Report of the Business Advisory Committee was placed before the House, I raised the question of the Select Committee's Report.

Mr. Speaker: I think this is not the occasion now for it.

Shri S. S. More: I am only asking whether they propose to come up with a comprehensive measure.

Mr. Speaker: He may put a question for it separately; otherwise it will lead to many supplementary questions and it is not our practice to allow supplementary questions on statements.

The House will now proceed with the Legislative Business on the agenda.

BUSINESS OF THE HOUSE

श्री कजरोल्कर (बम्बई नगर—उत्तर—रक्षित—अनुसूचित जातियाँ): ब्रह्म महोदय, आज की जो लिस्ट आफ बिजनेस हमारे पास भेजी गई है उससे यह मालूम होता है कि शेड्यूल कास्ट्स और शेड्यूल ट्राइब्स के १५२ की रिपोर्ट है हमारे सामने आज रखी जायेगी। हम सब शेड्यूल कास्ट्स और शेड्यूल ट्राइब्स के मेम्बर्स की प्रार्थना है कि चूंकि हमें अवधि बहुत कम मिली है और अगर कोई ऐमेन्डमन्ट देने की इच्छा रखता हो उस को इस के लिये मौका नहीं मिलता है, इस लिये इस रिपोर्ट पर विचार दो चार दिन के लिये स्थगित कर दिया जाय और तीन चार दिन के बाद इसको कंसिडरेशन में लिया जाय।

Mr. Speaker: Order, order. I don't think the Depressed Classes case, if otherwise unreasonable, is going to be made reasonable by a number of Members standing and supporting the same. I am inclined to think that this matter has come on the agenda just today and it is a bit of a surprise.

to Members, though the Report, I think, was circulated long before; and since it was long before, they were under the impression that there was long enough time. My only point is why it should come suddenly. I would like to know whether Government would like to take it up tomorrow or the day after.

डा० काटजू : अगर कल ले लेवें तो भी मुझे कोई एतराज नहीं है। बल्कि अगर आप इस को शनिवार को ले लें तो और ज्यादा अच्छा है।

Hon. Members: No, no.

Mr. Speaker: Order, order. The point is that I want to be definite about the date on which this should be discussed. I will keep it for tomorrow. Hon. Members, who wish to table amendments, may do so today. I am unwilling to take away Saturday as far as possible.

श्री पी० एन० राजभोज (शोलापुर—रक्षित—प्रनुसूचित जातियाँ) : अध्यक्ष महोदय, पंडित नेहरू जी ने कहा था कि इस के लिये पूरा एक दिन मिलेगा। इस लिये मैं यह कहना चाहता हूँ कि उस दिन वक्तावचन अगर नहीं होना चाहिए क्योंकि यह बड़ा इम्पार्टेंट वक्तावचन है।

Mr. Speaker: One day always presupposes the question hour deducted; that is the practice. That is not the reason for having it on Saturday. If there is pressure of business, then we may consider as to whether a Saturday has to be taken away.

Shrimati Renu Chakravarty (Basirhat): On a point of information, Sir. If we do not take up the Report of the Commissioner for Scheduled Castes and Scheduled Tribes, just now, we shall be going to the Forward Contracts (Regulation) Amendment Bill and other Bills. Naturally, amendments, which have to be moved, have not yet been given notice of. Therefore, I would request that the next

motion should come rather than the Legislative Business.

Mr. Speaker: I am afraid the hon. Member will have sufficient time to give notice of amendments. The order of business now today is—

Bills for introduction; there are four.

Thereafter, there will be further consideration of the Bill further to amend the Indian Tariff Act.

Then will come the Forward Contracts Bill.

Then the Minimum Wages (Amendment) Bill. Perhaps she is anxious to have some amendments to that Bill. There is enough time; and we shall consider the question of waiving notices if possible. I think it is better if hon. Members give notices just within half an hour or an hour, so that Government also may have some time to consider them.

Shri M. S. Gurupadaswamy (Mysore): We have no sufficient time for the Forward Contracts Bill. Notice was given only today and the next Bill is the Forward Contracts Bill.

Mr. Speaker: Well, I do not think in this particular case the objection could be considered to be valid. The Bill, as received from the Council of States, was circulated to the Members, and intimation thereof was given in the bulletin. That is sufficient time. Now, we shall proceed to the Bills to be introduced.

DELIVERY OF BOOKS (PUBLIC LIBRARIES) BILL

مستتر آف ایجوکیشن ایلڈ

نیچرل ڈیسورڈز ایلڈ سائٹنگک ڈیسرچ

(ولانا آزاد): جلاب میں یہ تصدیق

کرتا ہوں کہ جو بل اس غرض سے تیار

کھا گیا ہے کہ نیشنل لائبریری اور

دوسرے کتب خانوں کو تمام چھپی

ہوئی کتابیں بھیجی جائیں۔ اس کو

پہنچانے کی اجازت دی جائے۔